

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 88 of 1996 and  
O.A. 89 of 1996.

Present : HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

SACHINDRA CH. KAR

VS.

UNION OF INDIA & ORS. ( F.B. Project)

For applicant : Mr. Samir Ghosh, Counsel.

For respondents : Mrs. U. Sanyal, Counsel.

Heard on : 12.3.98.

Ordered on : 12.3.98.

O R D E R

1. When the O.A. 88 of 1996 was taken up today for hearing, Mr. Ghosh, 1d. Counsel for the applicant, produced before me a letter written by the applicant, Sri Sachindra Ch. Kar, which shows that the applicant is not interested to proceed with the matter. The applicant had also filed another application bearing O.A. No. 89 of 1996, which is taken also in today's cause list, and he also prays for withdrawal of this petition on the same ground.
2. Mrs. U. Sanyal, 1d. Advocate is present for the respondents and she has no objection against the prayer for withdrawal.
3. Accordingly, both the O.A.s are dismissed for non-prosecution without passing any order as to costs.

  
MEMBER (J)